

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4148
ANSWERED ON:19.12.2012
LEGAL OPINION UNDER RTI PURVIEW
Jindal Shri Naveen

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether legal opinions advanced by the Ministries/Departments come under the purview of the Right to Information Act, 2005;
- (b) if so, the details thereof;
- (c) whether the Central Information Commission (CIC) recently ruled that legal opinion sought internally by the Government comes under the purview of the Right to Information Act, 2005 and can be made public; and
- (d) if so, the details thereof along with the reaction of the Government thereto?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) to (d): The Central Information Commission is an independent quasi-judicial authority which adjudicates on appeals and complaints based on the facts and merits of the cases. The order of the Commission is binding in the particular case. Order of the Commission is challengeable in High Court by way of writ petition.